

Workshop on Fugitive Economic Offenders Law: National and International Perspectives

22nd December 2018



Fugitive Economic Offenders to be coerced to Return & Face Law

Fugitive Economic Offenders Bill

- Offences of **₹100 crore** or more to be covered
- **All assets** of fugitive offenders to be **attached**, even without conviction
- Current PMLA allows confiscation of assets generated from **only crime proceeds**



NAFRA

 Will be an oversight body for auditors of all listed and large **unlisted firms**

 ICAI will remain **watchdog of auditors** of smaller unlisted firms and discharge other regular functions

 NAFRA will comprise a **chairman** and a maximum of **15 members**

Organized by
SCHOOL OF LAW
&
HUMAN RESOURCE DEVELOPMENT CENTER (HRDC)
LOVELY PROFESSIONAL UNIVERSITY, PHAGWARA, PUNJAB

BACKGROUND AND RATIONALE

In our country there have been several instances of economic offenders fleeing the clutches of law whenever they perceive any criminal proceeding is going to be initiated. This has placed both the government and the legal fraternity in a dilemma as to how to prevent the occurrence of such instances and also to prevent such persons from fleeing the country. Further, most of such cases of economic offences involve non-repayment of bank loans thereby worsening the financial health of the banking sector in India. This in turn has a negative impact on the economic structure of our country. Till recently the civil and criminal provisions in law were inadequate to deal with the severity of the problem. But in the year 2018 the central government has come up with a legislation to put a stop to this problem.

Under the said circumstance it is pertinent to have a one-day workshop on 'Fugitive Economic Offenders Law – National and International Perspective' to benefit the Faculties, Research Scholars and Students on the new legislation relating to economic offenders through expert lectures from national and international experts in field of criminal law.

LEARNING OUTCOMES, after going through the various sessions, participants will learn to:

- **Understand:** Comprehensive understanding of the constitutional and criminal perspectives with regard to fugitive economic offenders' law.
- **Evaluate:** Analyze the international perspective of such fugitive economic offenders and its impact on the country.
- **Review:** Evaluate the Fugitive Economic Offenders Act, 2018 and critically analyze its lacunas

INVITED ATTENDEES

- Faculty Members
- Research Scholars
- External Faculty & Students
- Legal Professionals

RESOURCE PERSONS



Hon'ble Justice A. H. M. D Nawaz, is a Judge of Court of Appeal, Sri Lanka. He completed his LLB from University of Colombo and later joined the Attorney-General's Department of Sri Lanka in 1990 and prosecuted in both civil and criminal cases. During his stint he participated at all treaty body hearings in Geneva. He was appointed by the Advocate General to lead the evidence before the Presidential Truth Commission on Ethnic Violence in 2001. In 2005 he won the British Chevening Scholarship awarded by the Foreign and Commonwealth Office. As a Chevening Scholar he obtained LLM in Banking Laws, Intellectual Property Law, Company Law and International Trade Law in 2006. In 2008 he won the Fulbright Humphrey Fellowship Award to study at the Washington College of Law, American University and got another LLM in International Criminal Law. Justice Nawaz came first in International Humanitarian Law at a Competitive examination held by ICRC among South Asian Delegates in 2011. Justice Nawaz also holds a third LLM from University of Colombo in Constitutional Law. He was an all-round counsel and worked as Deputy Solicitor General at Sri Lanka's Attorney General's Department until his elevation to the Court of Appeal of Sri Lanka.



Mr. R Prabhakaran is the Chairman and Managing Director of the firm Pravda Law Associates. He was a Gold Medalist for both LLB and LLM courses. His specialization for LLM is in Crime and Tort. His professional experience extends to being an Attorney at Ford Motors Company, Lexis Nexis and he was an in-house counsel at Larsen and Tourbo. He has received the Super Brain Youth of the Year Award 2006 by Competition Success Review (CSR) and the Best Advocate – Nethrothaya Award 2010 by the Chief Justice of Madras High Court. He is a visiting faculty at Dr. Ambedkar Law University, Madras University and Anna University, Chennai. He has served as judge

for many national and international moot court competitions like C. Jessup Washington international competitions and so on. Presently he is practicing at the Supreme Court of India.

WORKSHOP SCHEDULE

Session	Content
Session 1	Constitutional and Criminal Perspective of Fugitive Economic Offenders Law
Session 2	International Perspective on Fugitive Economic Offender and its impact on the country
Session 3	Evaluating the Fugitive Economic Offenders Act, 2018

IMPORTANT DATES AND REGISTRATION FEE

Participant Type	Registration Fee per participant	Registration Closes
LPU Faculty/ Staff/ Alumni/ Research Scholars	Rs.1000/-	December 19, 2018
LPU Students	Rs.650/-	
External Participant	Rs.1250/-	

MODE OF PAYMENT

- **Online Payment:** Net Banking/Debit Card/Credit Card
- **Cash Payment:**
 - Step 1: Register for the FDP;
 - Step 2: Download the Challan form;
 - Step 3: Submit the Challan Form and Cash in Division of Accounts Block 32-103 Window no. 1 from 09.00 am - 04.00 pm
- Online payment will be accepted up to, December 19, 2018
- Cash payment will be accepted for registered participants latest by

December 19, 2018 up to 4 pm subject to the availability of seats.

- Fee once paid is non-refundable.

HOW TO REGISTER

Step 1: Go to <http://www.lpu.in/academics/faculty-development.php>

Step 2: As a New user enter your particulars to Register/ Create an Account

Step 3: For Course Details click on “View brochure” in the “Courses available” Tab.

Step 4: Login to your Account created at the time of Registration. If Already registered, you can directly Login and access your account.

Step 5: Click on “Register” to register for the desired course available on the Home page.

Step 6: Select the appropriate participant group for registration. If Research Scholar, attach proof of Registration in M.Phil. or Ph.D. Program. If student, attach student ID card.

Step 7: Select the Payment mode and make payment accordingly.

VENUE

Human Resource Development Center, Block-32, Room No. 413, Lovely Professional University Campus, Jalandhar-Delhi G.T. Road, National Highway 1, Phagwara, Punjab 144411.

CERTIFICATION

Participation certificates will be awarded subject to meeting participation criteria i.e.100% attendance and Post Training Evaluation



ORGANIZING COMMITTEE

PROGRAM CONVENERS

Dr. Shailesh N Hadli, Professor & Head, School of Law,
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ABOUT THE HOST INSTITUTION

Lovely Professional University has a mammoth ultra-modern high-tech campus sprawling along the National Highway No.1 at the entry of Jalandhar City. Lovely Professional University is acclaimed for academic excellence, range of programme offerings, the inspiring quality and breadth of its academic programmes and research initiatives. It has established uniqueness through its world class pedagogy, creative work, leadership skills, nurturing faculty and providing support needed in achieving career goals.

Human Resource Development Center (HRDC) is an entity established under the aegis of Lovely Professional University for professional development of staff. The Center is responsible for planning, organizing, implementing, monitoring and evaluating the staff development programs as per the desired standards of quality intended to be delivered. A variety of Faculty Development Programs are conducted to enhance the quality of teaching and research. The Programs are specifically designed to master state of the art developments in course content, pedagogy, evaluation and

research methods. Training Programs are conducted by eminent resource persons from nationally and globally reputed institutions. LPU is the Local Chapter of National Programme on Technology Enhanced Learning (NPTEL) under Ministry of HRD, Govt. of India. LPU Local Chapter has been awarded 'AAA' rating i.e. Top Ten by NPTEL. LPU has MOU with reputed institutions specializing in the area of Training and Development like National Institute of Technical teachers Training and Research (NITTTR), Chandigarh. LPU-HRDC reinforces its commitment to provide excellent professional development opportunities through job relevant learning easily transferable to the workplace.

School of Law is one of emerging law colleges in the country. The legal education at School of Law is no more a process of mere transferring of information and knowledge; it is a process of training the human intellect for delving deep into research of legal issues. With student centric pedagogy, focus is on developing analytical skills of students which enables them to critically evaluate social issues and the legal provisions. Our students acquire a blend of skills along with leadership, interpersonal relationships and social networking. School of Law aims are grooming future lawyers with a niche for fineness. .

